

# **Central Administrative Tribunal Principal Bench, New Delhi**

R.A. No.15/2019  
M.A. No.182/2019  
O.A. No.3848/2018

Tuesday, this the 14<sup>th</sup> day of May 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

1. All India Association of Central Excise  
Gazetted Executive Officers  
Through its Secretary General Mr. Ravi Malik  
Having its office at:  
240, Razapur, Ghaziabad
2. Mr. Ravi Malik  
s/o Sh. Mahabir Singh  
r/o 240, Razapur, Ghaziabad  
Presently holding the post of Assistant  
Commissioner of Central Excise/CGST  
Posted at CGST Commissionerate  
Ghaziabad, aged about 56 years
3. Mr. Rajesh Sharma s/o sh. B L Sharma  
r/o C-548, SFS Flats  
Sheikh Sarai I, New Delhi – 110 017  
Presently posted at Assistant Commissioner of Customs  
Posted at Customs ICD, Dadri, Ghaziabad  
Aged about 55 years
4. Mr. Jagdish Lal Sehgal s/o sh. M L Sehgal  
r/o 151, Indra Vihar, Delhi – 110 009  
Presently holding the post of Assistant  
Commissioner of Central Excise/CGST & Customs  
Posted at DGH RD, CBEC, Bhai Vir Singh  
Sahitya Sadan, New Delhi  
Aged about 55 years
5. Mr. C S Shrama s/o Sh. M R Sharma  
r/o 9/768, Lodhi Colony, Delhi -110 003  
aged about 54 years  
Presently holding the post of Superintendent of  
Of Customs, Posted at Customs Preventive  
Commissionerate, New Customs House,  
New Delhi

..Applicants

*(Nemo)*

Versus

1. Union of India through Revenue Secretary  
Ministry of Finance  
North Block, New Delhi
2. Chairman CBIC, North Block, New Delhi  
DGHRD, CBIC,  
Bhai Vir Singh Sahitya Sadan, New Delhi
3. Department of Personnel & Training  
Through its Secretary  
North Block, New Delhi

..Respondents  
(Mr. Hanu Bhasker, Advocate)

### **O R D E R (ORAL)**

#### **Justice L. Narasimha Reddy:**

The controversy raised in the O.A. was very short, namely, whether the benefit of Non-Functional Upgradation (NFU) can be extended to officers of Group 'B'. The O.A. was dismissed by taking a view that it is available only to Group 'A' officers. Hardly any ground is pleaded in the R.A. Further, there is delay in filing the R.A. We do not find any basis either to condone the delay or to entertain the R.A. Added to that, there is no representation for the review applicants.

2. The R.A. as well as M.A. for condonation are dismissed. There shall be no order as to costs.

**( Aradhana Johri )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**May 14, 2019**  
/sunil/